

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1156/2023 in Company Petition IB/182/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Power Finance Corporation Ltd
NAME OF THE RESPONDENT(S)	Sreenivas Motupalli
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/1156/2023

Present: Ld. Counsel Mr. M. Rama Rao for the Applicant.

This application has been moved for concluding the Individual Insolvency Resolution Process against the PG as no repayment plan has been submitted. As such the prayer is allowed and the applicant is given liberty to file an application for initiating bankruptcy proceedings under Chapter IV. Accordingly, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)